

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 396 of 2010

(Arising out of Order-in-Revision No. 08/2009 dated
25/11/2009 passed by the Commissioner of Central Excise
and Customs, Belgaum)

Rajashekar Electricals

Veerabhadreshwar Khanavali Building
Station Road, Gadag

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax, Belgaum**

No. 71, Club Road,
Central Excise Building,
Belgaum – 590 001
Karnataka

Respondent(s)

APPEARANCE:

None for the appellant

Mr. K. Vishwanatha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No. 20088 / 2023

Date of Hearing: 20/02/2023

Date of Decision: 20/02/2023

As per Bench

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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